

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1947
ANSWERED ON:13.12.2004
INCREASE IN MINIMUM WAGES
Rawat Shri Kamla Prasad

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to increase minimum wages;
- (b) if so, the extent thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) to (c): Under the provisions of the Minimum Wages Act, 1948 both Central and State Governments are the appropriate governments to fix and revise the minimum wages in scheduled employments under their respective jurisdictions. Accordingly, the minimum wages are revised by these Governments from time to time.